

<i>Recommendations</i>	<i>Implementations</i>
<p>7. The Committee noted that the 55% of the total tonnage is already under government control. The committee was of the view that the Govt. keep the issue relating to nationalisation of shipping industry open and review at appropriate time.</p>	<p>The present policy of the Government is against Nationalisation of shipping industry.</p>
<p>8. The Committee also recommended that the suggestion relating to the reintroduction system of cargo pooling which was discontinued in 1983 is worth considering. This may be examined and decision taken. The Committee also recommended that the Government may ensure shipping industry may develop in a planned manner so that employment opportunities for the seamen are enhanced.</p>	<p>The Government considered the recommendation of the Committee and in view of the various reasons, it was felt that it would not be feasible to reintroduce pooling system. The suggestion of the Committee that shipping industry may develop in a planned manner is kept in view while formulating policies relating to development of shipping industry.</p>

It may be observed. that most of the recommendations made by the Committee of petitions are either in the form of observation or general in nature for the development of shipping, shipbuilding and ports sector. These have been kept in view while formulating plan and policies for the above mentioned sectors.

[Translation]

#### **Seizure of Gold and Silver**

1658. DR. LAL BAHADUR RAWAL:  
Will the Minister of FINANCE be pleased to state:

(a) the total quantity and value of gold

and silver seized by the customs department and other departments of the Union Government during the last six months and the details of ten cases which top the list on the basis of the value thereof ; and

(b) the criteria prescribed for awarding prizes to the informers and the officers helping in such seizures ?

THE MINISTER OF STATE IN THE  
MINISTRY OF FINANCE (SHRI M.V.  
CHANDRASEKHAR MURTHY) : (a). The  
quantity and value of gold and silver seized  
by various department, under the provisions  
of the Customs Act, 19962 during the  
six months from August, 1992 to January,  
1993 are given below :-

	<i>Quantity (in kgs.) (Rs in crores)</i>	<i>Value</i>
Gold	995.726	41.19
Silver	79950	54.40

The details of the 10 cases of seizure which top the list on the basis of value thereof are being collected and will be laid on the Table of the House.

(b) Informers and Government servants can be given upto a maximum of Rs.500/- for 10 gams of gold seized and Rs.1000/- per kg. of silver seized as reward in the individual seizure. The amount of actual reward given, however, depends on various factors which include the facility and accuracy of the information provided, the risk and trouble undertaken, the extent and nature of help rendered by the informer, whether information gives clues to persons involved in smuggling, or their associates, etc., the risk involved for the Government servant in working out the case, the difficulty in securing the information, efforts and ingenuity displayed, etc.

#### **Expansion of Branches of Nationalised Banks**

1959. SHRI KASHIRAM RANA: Will the Minister of FINANCE be pleased to state :

(a) the target fixed for Gujrat under the programme of expansion of branches of Nationalised banks and Regional Rural Banks during the Seventh Five Year Plan;

(b) the number of licences issued by the Reserve Bank of India for the opening of branches of these banks during this period ; and

(c) the extent of per capita investment made by the nationalised banks in Gujarat by the end of Seventh Five Year Plan as compared to the national average of per capita investment ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR.ABRAR AHMED): (a) and (b) There was no target fixed by Reserve Bank of India (RBI) for opening branches in Gujarat during Licensing Policy 1985-90, Co-terminus with the Seventh Five Year Plan. However, based on the list of identified centres, the RBI allotted 151 centres to Regional Rural Banks (RRBs) and 102 to public sector banks for opening branches in Gujarat.

(c) The percapita investment of scheduled commercial banks in Gujarat and the national average investment for 1990 was Rs.327/- and Rs.249/- respectively.

[English]

#### **Incentives For Small Depositors**

1660. SHRI ARVIND TULSHIRAM KAMBLE : Will the Minister of FINANCE be pleased to state :

(a) the details of the incentives provided by Government to small depositors in the country ;

(b) the brief details of new schemes introduced during the last three years; and

(c) the proposals under consideration to make these schemes more attractive ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) Incentive provided by the Government to small depositors in the country include the following :

(i) A depositor can make monthly deposits in a Post Office Recurring Deposit Account in multiples of five rupees, subject a minimum of ten rupees. The maturity value of Rs.10 denomination account after five years is Rs. 855.40. The account can be continued after maturity. On the death of